

SCHEDULE II FORM B - PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF DIGITONE MOBILES PRIVATE LIMITED		
Sr. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Digitone Mobiles Private Limited
2.	Date of Incorporation of Corporate Debtor	16th June 2016
3.	Authority under which Corporate Debtor Is Incorporated/ Registered	Registrar of Companies, Kanpur, Ministry of Corporate Affairs
4.	Corporate Identity Number of Corporate Debtor	U74999UP2016PTC123988
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	B-53,Ground floor, Sector-63,Gautam Buddha Nagar, NOIDA, Uttar Pradesh, India, 201301
6.	Date of Closure of Insolvency Resolution Process	16th July,2025
7.	Liquidation Commencement Date of Corporate Debtor	17th July,2025
8.	Name and the Registration Number of the Liquidator	Mukesh Chand Jain (IBBI/PA-002/IP-N00960/2020-2021/13054)
9.	Address and e-mail of the liquidator, as registered with the Board	F-703, Munirka Apartments, Sector-9, Plot-11, Dwarka, New Delhi,110075 mcjain.jmca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	F-703, Munirka Apartments, Sector-9, Plot-11, Dwarka, New Delhi,110075 cnp.digitone@gmail.com
11.	Last Date for Submission of Claims	17th August,2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench has ordered the commencement of liquidation of **Digitone Mobiles Private Limited** on **17th July, 2025**.
 The stakeholders of **Digitone Mobiles Private Limited** are hereby called upon to submit their claims with proof on or before **17th August, 2025** to the Liquidator at the address mentioned against item No.10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
 [In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Mukesh Chand Jain
Liquidator for Digitone Mobiles Private Limited
 Regn. No.- IBBI/PA-002/IP-N00960/2020-2021/13054
 AFA No.- AA2/13054/02/300626/203864

Date: 20th July, 2025
 Place: New Delhi

AFA valid upto 30 June, 2026.

TATA CAPITAL HOUSING FINANCE LIMITED
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) (Legal Heir(s)/ Legal Representative(s))	Amount & Date of Demand Notice	Possession Date
TCHHF07 37000100 214879	Mr. Shah Faisal (as Borrower) & Mrs. Rihana Bi (Co-Borrower) and Mrs. Maish Bi (Co-Borrower)	Rs. 30,83,705/- (Rupees Thirty Lakh Eighty Three Thousand Seven Hundred Five Only) as on 22-04-2025	17.07.2025

Description Of Secured Assets/Immovable Properties:- All piece & parcels of Residential Plot admeasuring 72.53 Sq Mtr situated at Moja, Dihini, Pargana Anwar Nagar, Tehsil and District Moradabad, Uttar Pradesh -24400 with all common amenities under sale deed. Boundaries: East: Arazi Anwar and Itikhar, West: Rasta 10 Ft wide, North: Arazi old houses, South- Plot Jaleel Bhai

DATE :- 20-07-2025 **Sd/- AUTHORISED OFFICER,**
PLACE:- Moradabad, Uttar Pradesh. **FOR TATA CAPITAL HOUSING FINANCE LIMITED**

SCHEDULE II
FORM B - PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DIGITONE MOBILES PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Digitone Mobiles Private Limited
2.	Date of Incorporation of Corporate Debtor	16th June 2016
3.	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Kanpur, Ministry of Corporate Affairs
4.	Corporate Identity Number of Corporate Debtor	U74999UP2016PTC123888
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	B-53, Ground floor, Sector-63, Gautam Buddha Nagar, NOIDA, Uttar Pradesh, India, 201301
6.	Date of Closure of Insolvency Resolution Process	16th July, 2025
7.	Liquidation Commencement Date of Corporate Debtor	17th July, 2025
8.	Name and the Registration Number of the Liquidator	Mukesh Chand Jain (BBB/IPA-002/IP-NO0960/2020-2021/13054)
9.	Address and e-mail of the liquidator, as registered with the Board	F-703, Munika Apartments, Sector-9, Plot-11, Dwarka, New Delhi-110075 mcaajain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	F-703, Munika Apartments, Sector-9, Plot-11, Dwarka, New Delhi-110075 cpd.digitone@gmail.com
11.	Last Date for Submission of Claims	17th August, 2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench has ordered the commencement of liquidation of **Digitone Mobiles Private Limited** on 17th July, 2025.

The stakeholders of **Digitone Mobiles Private Limited** are hereby called upon to submit their claims with proof on or before **17th August, 2025** to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Mukesh Chand Jain
 Liquidator for Digitone Mobiles Private Limited
 Regn. No.- BBB/IPA-002/IP-NO0960/2020-2021/13054
 AFA No.- AA2/13054/02/300626/203864
 AFA valid upto 30 June, 2026

Date: 20th July, 2025
 Place: New Delhi

TATA CAPITAL HOUSING FINANCE LIMITED
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) (Legal Heir(s)/ Legal Representative(s))	Amount & Date of Demand Notice	Possession Date
TCHHF03 10000100 250131 & TCHIN03 99000100 351968	Mr. Ramesh Kumar Nayak (as Borrower) and Mrs. Babita Devi (Co-Borrower)	Rs. 52,62,216/- under the loan account TCHHF03100 00100250131 and an amount of Rs. 10,47,065/- under the loan account TCHIN03990 00100351968 by you i.e. totalling to Rs. 63,09,281/- (Rupees Sixty Three Lakh Nine Thousand Two Hundred Eighty One Only) as on 11-April-2025	16.07.2025

Description Of Secured Assets/Immovable Properties:- All Piece & Parcels Of Residential Second Floor & Third Floor, without Terrace rights, measuring 100 Sq. Yards. Each, of the property bearing No RZ- 483, Gali No 13-A, measuring 100 Sq. Yards. Carved out of Kharsa No. 504, situated at Tughlakabad Extension, New Delhi-110019 with all common amenities mentioned in Sale Deed.

Loan Account No.	Name of Obligor(s) (Legal Heir(s)/ Legal Representative(s))	Amount & Date of Demand Notice	Possession Date
TCHHL07 20000100 193198 & TCHIN07 20000100 195284	Mr. Kapil Dev (as Borrower) and Mrs. Parul Devi (Co-Borrower)	Rs. 43,29,746/- under the loan account TCHHL0720000100193198 and an amount of Rs. 1,95,879/- under the loan account TCHIN0720000100195284 by you i.e. totalling to Rs. 45,25,625/- (Rupees Forty Five Lakh Twenty Five Thousand Six Hundred Twenty Five Only) as on 07-Feb-2025	17.07.2025

Description Of Secured Assets/Immovable Properties:- All Piece & Parcels Of Entire Third Floor with Roof/Terrace rights front side portion of freehold built-up property bearing municipal no. 365, Gali No 29 (i.e. 365/29), with roof rights upon Sky Land area measuring 124 Sq. Yards. Part of Old Plot no. 4, situated in the area of village Chowki Mukabarak abadi known as Onkar Nagar, Hansa Puri, T Nagar, Delhi-110035 with all common amenities mentioned in Sale Deed. Boundaries: East: Gali 8 Ft. Wide. West: other's Property. North: Hansa Puri Main Road, South- Other Property.

DATE :- 20-07-2025 **Sd/- AUTHORISED OFFICER,**
PLACE:- New Delhi **FOR TATA CAPITAL HOUSING FINANCE LIMITED**

HINDUJA HOUSING FINANCE LIMITED
 Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, Email : auction@hindujahousingfinance.com
 203, 2nd Floor, Padam Business Park, Awas Vikas, Agra-282007

PHYSICAL POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, The undersigned being the Authorized Officer of Hinduja Housing Finance Ltd. (HHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice Dated 06-05-2024 calling upon the Borrower **Mrs. Rajshree Rajshree (Borrower) & Mr. Rohit Kumar (Co-Borrower)**, both at H.No. 429 Sakhi Garden Mauja Samri Agra, Agra Urban Agra Uttar Pradesh India - 282009 vide Loan A/c No UPLKLN/AGRA/A000001279 to repay the amount mentioned in the notice being **Rs 10,28,919/-** (Rs. Ten Lakh Twenty Eight Thousand Nine Hundred Nineteen Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **16th day of July of the year 2025.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HHFL for an amount as mentioned herein under with interest thereon.

DESCRIPTION OF THE PROPERTY

Property House constructed on part of plot no. 38 admeasuring 50 sq. yard part of Kharsa No. 429, Situated at Sakshi Garden, Mauza salmiri, Tehsil & Distt:- Agra, Bounded as:- North - Part of Plot no. 38, South - Rasta 20 ft wide, East - Plot no. 80, West - Rasta 45 ft wide

Dated :- 16-07-2025, **Authorised Officer,**
Place :- Agra **HINDUJA HOUSING FINANCE LIMITED**

HINDUJA HOUSING FINANCE LIMITED
 Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, Branch Office: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019 Email: auction@hindujahousingfinance.com
 RRIM - AMIT KAUSHIK - 9892833333, CLM - ARUN MOHAN SHARMA - 8800899999
 CLM - DHIRUVA VASHIST - Mob No. 9802967651

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	LAN Nos / Name of Borrowers / Guarantors & Address	Demand Notice Date	Date of Possession	Amount Outstanding
1.	DLN/CU/GHAU/A000001623, Mr. Prashant Pant, Mrs. Manju, 1243 C Block Near By Double Tank Nandgram Ghaziabad UP 201001, Metro, Ghaziabad, Uttar Pradesh, India - 201001	21.04.2025	17.07.2025	Rs. 1231874/- plus interest thereon
Description of the Property: C-1243, Nandgram, Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201001				
2.	DLNM/R/PXNA/A000000018, Mr. Satish Kumar, Mrs. Poonam Poonam & Mr. Manish Dhiman, 168 Saraswati Vihar Colony Opposite Indian Bank Muradnagar Ghaziabad Urban, Ghaziabad, Uttar Pradesh, India - 201206	21.04.2025	17.07.2025	Rs. 968628/- plus interest thereon
Description of the Property: Kharsa No. 168 Village Ukharsi Maruf Brijvihar Colony Phase 3 Pargana Jalalabad Tehsil Ghaziabad-201, Urban, Ghaziabad, Uttar Pradesh, India - 201001				
3.	DLNM/R/LPKH/A0000000095, Mr. Rajnesh Bhardwaj, Mr. Rano Rajnesh House No. C-336 Mahendrapur, Mahendrapur Modinagar, Shiv Tample, Metro, Modinagar, Uttar Pradesh, India - 201204	21.04.2025	17.07.2025	Rs. 1965063/- plus interest thereon
Description of the Property: Kharsa No. 739/1, Shyam Singh Vihar, Village - Santpura, Modinagar, Jalalabad, Modinagar, Ghaziab, Village - Santpura, Modinagar, Jalalabad, Modinagar, Ghaziabad, U.P., Tehsil Office Modinagar, Metro, Modinagar, Uttar Pradesh, India - 201204				
4.	DLSDR/SDRA/A0000000030, Mr. Kamlesh Kamlesh, Mr. Amit Kumar, H No. D-110, Govindpuram Ghaziabad, UP-201001, Metro, Ghaziabad, Uttar Pradesh, India - 201001	21.04.2025	17.07.2025	Rs. 2169487/- plus interest thereon
Description of the Property: Flat no.-GF-01, Ground floor, Plot no.-30, Kharsa no.-1471, Gali no.-14, Balaji Enclave, Village- Rahispur, Omkara Public School, Ghaziabad, Metro, Uttar Pradesh, 201013.				
5.	DLBDB/BDR/A0000000373, Mr. Manoj Kumar, Mr. Suraj Suraj & Mrs. Ram Mala, House No - 7747 Gali No 1 Subash Nagar, Ghaziabad, Rural, Ghaziabad, Uttar Pradesh, India - 201001	21.04.2025	17.07.2025	Rs. 1787034/- plus interest thereon
Description of the Property: Property Bearing 12767 Kharsa No. 1083, Village-Sihani, Paragan Loni, Tehsil & District-Ghaziabad, Rural, Ghaziabad, Uttar Pradesh, India - 201003				
6.	DLN/CU/GHAU/A000000953, Mr. Ravi Kumar, Mrs. Rekha Rekha & Mrs. Shashi Shashi, 128/2 Brij Vihar Colony Muradnagar Near Kuti Muradnagar Ghaziabad UP 201206, Muradnagar, Metro, Ghaziabad, Uttar Pradesh, India - 201206	21.04.2025	17.07.2025	Rs. 954034/- plus interest thereon
Description of the Property: Kharsa No. 161 Gram Sebiswara Pargana Jalalabad Tehsil Modinagar Anand District Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201206				
7.	DLKRB/KRBN/A000000465, CO/CPC/CPCFO/A000000598, Mr. Chaman Lal Sharma, Mr. Geeta Sharma, A 293 Nandgram Ghaziabad, Nandgram, Metro, Ghaziabad, Uttar Pradesh, India - 201001	21.04.2025	17.07.2025	Rs. 1006364/- plus interest thereon
Description of the Property: Block A, House No - A-294A, Nandgram, Tehsil And Distt, Ghaziabad, Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201001				
8.	DLDEL/LXND/A000000372, CO/CPC/CPCFO/A000001056, Mr. Nitendra Kumar, Mr. Suman Suman, SF-1, Plot No-102, Radha Garden Goidpuram G2B-201001, Metro, Ghaziabad, Uttar Pradesh, India - 201001	21.04.2025	17.07.2025	Rs. 1689040/- plus interest thereon
Description of the Property: Kharsa No-1487 Plot No-102 A Radha Garden Village Rahispur Ghaziabad UP-201001, Metro, Ghaziabad, Uttar Pradesh, India - 201001				
9.	DLNM/R/HUP/A0000000021, DLN/CU/GHAU/A000001435, Mr. Beginda Singh, Mrs. Kusum Lata Kusum Lata, Street No 3 Santpura Govindpur Modinagar Ghaziabad, Santpura, Urban, Modinagar, Uttar Pradesh, India - 201204	21.04.2025	17.07.2025	Rs. 691781/- plus interest thereon
Description of the Property: Kharsa No 224 Mi Village Bisokher Mohalla Santpura Pargana Jalalabad Tashil Modinagar Zila Ghaziabad, Santpura, Urban, Modinagar, Uttar Pradesh, India - 201204				
10.	DLN/CU/GHAU/A000000972, DLN/CU/GHAU/A000001707, Mr. Vinod Kumar, Mr. Vimla Devi & Mrs. Rambati, Pur Puri Muradnagar GHAZIABAD, Rural, Muradnagar, Uttar Pradesh, India - 201001	21.04.2025	17.07.2025	Rs. 1878769/- plus interest thereon
Description of the Property: Gupta Market, Pur Puri, Muradnagar, Muradnagar, Rural, Muradnagar, Uttar Pradesh, India - 201001				
11.	DLN/CU/GHAU/A000001467, DLN/CU/GHAU/A000001892, Mr. Manoj Kumar Tyagi, Mrs. Anju Devi, Gali No 2 Krishna Nagar Modinagar Ghaziabad, Krishna Nagar Modinagar, Metro, Modinagar, Uttar Pradesh, India - 201204	21.04.2025	17.07.2025	Rs. 1456966/- plus interest thereon
Description of the Property: Kharsa No 1316 Mohalla Shivpuri Village Begmabad Budana Pargana Jalalabad tehsil modinagar, Mohalla Shivpuri Modinagar, Metro, Modinagar, Uttar Pradesh, India - 201204				
12.	DLN/CU/GHAU/A000001785, Mr. Nitin Aggarwal, Mrs. Geeta, BACK SIDE, C1/4 DLF Bhopura Ghaziabad Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201202	21.04.2025	17.07.2025	Rs. 2150536/- plus interest thereon
Description of the Property: 2ND FLOOR, H. BO. S-1, PLOT No. A-1/58, DLF DLSHAD EXT 2, LONI, GHAZIABAD, Metro, Ghaziabad, Uttar Pradesh, India - 201001				
13.	DLKNR/RANJ/A000000463, Mr. Vikash Vikash, Mrs. Roshni Sharma, 128, E Block Nandgram Ghaziabad, Rural, Ghaziabad, Uttar Pradesh, India - 201001	21.04.2025	17.07.2025	Rs. 1392495/- plus interest thereon
Description of the Property: Plot no. K-26, Gali - 13, Balaji Enclave, Govindpuram, Balaji Enclave, Ghaziabad, U.P. 201002, near Gali no. 14, Rural, Ghaziabad, Uttar Pradesh, India - 201010				
14.	DLNM/R/PXNA/A000000077, Mr. Santosh Kumar Sharma, Mr. Anil Arati & Mr. Salik Ram, 59 Opp E.S.I. Dispensary, Shri Nagar Colony, Modinagar Ghaziabad, Metro, Uttar Pradesh 201204	21.04.2025	17.07.2025	Rs. 982088/- plus interest thereon
Description of the Property: Kharsa No. 711 & 709, Village Bisokher, Pargana Jalalabad, Tehsil and District, Metro, Ghaziabad, Uttar Pradesh, India - 201024				
15.	DLNM/R/KCPR/A0000000131, DLNM/R/KCPR/A0000000300, Mr. Manoj Kumar, Mr. Manoj Kumar, Plot No-77, 1st Floor Balaji Tower Flora Enclave Ghaziabad-201015, Rural, Ghaziabad, Uttar Pradesh, India - 251001	21.04.2025	17.07.2025	Rs. 4063924/- plus interest thereon
Description of the Property: Flat no.- FF-102, First Floor LHS unit, Plot no.- 92 & 93, Kharsa no.- 543M, Flora Enclave, Indergar, Rural, Ghaziabad, Uttar Pradesh, India - 201001				
16.	DLBFR/ASHQ/A000000030, Mr. Mahesh Chand Sharma, Mr. Suresh Suresh & Mr. Mohit Kumar Sharma, C-13/1, Vaishali Enclave, Sudampuri, Govindpur, Modinagar, Metro, Modinagar, Uttar Pradesh, India - 201204	21.04.2025	17.07.2025	Rs. 5550292/- plus interest thereon
Description of the Property: Mohalla Sudampuri, Govindpur, 480/3, Gram-kadabara, Pargana Jalalabad, Tehsil Modinagar 201201, Rural, Modinagar, Uttar Pradesh, India - 201201				

Date: 20.07.2025, Place: Ghaziabad **Authorised Officer, Hinduja Housing Finance Limited**

SHIVALIK SMALL FINANCE BANK LTD.
 Registered Office at:- Shivalik Small Finance Bank Ltd. 501, Salcon Aarum, Jasola district Centre, New Delhi, South Delhi, Delhi-110025 & Branch Office at Shivalik Small Finance Bank Ltd, Gangoh Saharanpur Uttar Pradesh.

Appendix - IV A [See Proviso to rule 8 (6)]

Open Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Shivalik Small Finance Bank Ltd., the Secured Creditor, will be sold "As is where is", "As is What is" and "Whatever there is" on 13-08-2025 for recovery of **Rs.13,62,000/- (Rupees Thirteen Lakh Sixty Two Thousand Only)** As on 14-03-2024 plus interest & charges thereafter due to the Shivalik Small Finance Bank Ltd. secured creditor from 1.Mr. Noushad S/o Mr. Badruddin (Borrower/ Mortgagor) R/o Village Bodpur Dudhia Road Gangoh Saharanpur Uttar Pradesh 247001, 2. Mr. Sharif S/o Mohd. Shabbir (Co-Borrower/Mortgagor) R/o Village Bodpur Dudhia Road Gangoh Saharanpur Uttar Pradesh 247001, 3.Mr. Praveen Kumar S/o Ramkumar (Guarantor) Village Kamhera, Saharanpur Gangoh Uttar Pradesh 247001.

The reserve price will be **Rs.22,50,000/- (Rupees Twenty Two Lakhs Fifty Thousand Only)** and the earnest money deposit will be **10% of Bid Amount i.e. Rs.2,25,000/- (Rupees Two Lakh Twenty Five Thousand Only)** the latter amount to be deposited with the Bank on or before 12-08-2025 by 5 PM. particulars of which are given below:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Outstanding Amount as per Demand Notice	Description of the Immovable properties	Reserve Price	Earnest Money Deposit (EMD)
1. Mr. Noushad S/o Mr. Badruddin (Borrower/ Mortgagor) R/o Village Bodpur Dudhia Road Gangoh Saharanpur Uttar Pradesh 247001, 2. Mr. Sharif S/o Mohd. Shabbir (Co-Borrower/ Mortgagor) R/o Village Bodpur Dudhia Road Gangoh Saharanpur Uttar Pradesh 247001, 3. Mr. Praveen Kumar S/o Ramkumar (Guarantor) Village Kamhera, Saharanpur Gangoh Uttar Pradesh 247001, (Loan Account No. 100241020263, 100241025254)	14-03-2024 Rs.13,62,000/- (Rupees Thirteen Lakh Sixty Two Thousand Only)	All the piece and parcel of the immovable property: Agriculture Land, measuring an area of 1015 Sq. Mtr. situated at Khata No. 027, Kharsa No. 9, Village Chak Gookoo Pargana Gangoh Tehsil Nahar District Saharanpur Uttar Pradesh, Registered in revenue records of Bahi No.1, Jld No.7362 Page No.367-384, Doc. No. 15656, Dated 15-12-2015, In the name of Mr. Noushad and Mr. Sharif.	Rs. 22,50,000/- (Rupees Twenty Two Lakhs Fifty Thousand Only)	10% of Reserve Price Rs. 2,25,000/- (Rupees Twenty Five Thousand Only)

Date of Inspection of Immovable properties:- 11th August 2025,1100 hrs – 1500 hrs

Auction Date and time of opening of Bid:- 13th August 2025 from 10:00 hrs to 12:00 hrs

Last Date for Submission of Offers / EMD:- 12th August 2025 till 5.00 pm.

For detailed terms and conditions of the sale, please refer to the link provided in Shivalik Small Finance Bank, the Secured Creditor's website https://shivalikbank.com/auction_of_bank_properties.php

Important Terms & Conditions of Sale:

- The property is being sold on "as is where is, whatever there and without recourse basis as such sale is without any warranties and indemnities.
- The property/documents can be inspected on the above given date and time with the Authorised Officer of the Bank.
- Bid document/Form containing all the general terms and conditions of sale can be obtained from Authorised Officer on any working day during office hours at Bank's Branch Office mentioned herein above. The intending bidders should send their sealed bids on the prescribed Bid Form to Be Authorised Officer of Bank.
- Bid to be submitted in sealed envelope mentioning the Bid for Auction property and accompanied with EMD (being 10% of the Bid Amount) by Demand Draft drawn in favour of "Shivalik Small Finance Bank Ltd.", payable at Saharanpur/Noida on or before 12th August 2025 till 5.00 p.m. at the above-mentioned Branch office of Bank. Bids that are not filled up or Bids received beyond last date and time will be considered as invalid Bid and shall accordingly be rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, the same cannot be withdrawn.
- The sealed bids will be opened on **13th August 2025 at 10:00-12:00 hrs** at the above-mentioned Branch Office of Bank in the presence of the bidders present at that time and thereafter the eligible bidders may be given an opportunity at the discretion of the Authorised officer to participate in inter-se bidding to enhance the offer price.
- The bid price to be submitted shall be above the Reserve Price and the bidder shall further improve their offer in multiple of Rs. 50,000/-. The property will not be sold below the Reserve Price set by the Authorised Officer.
- The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately not later than next working day by Demand Draft drawn in favour of Shivalik Small Finance Bank Ltd. payable at Saharanpur/NOIDA and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by Bank. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 25%, whatever the case may be, shall be forfeited by the Bank, if the successful bidder fails to adhere to the terms of sale or commits any default.
- Bank does not take any responsibility to procure any permission/NOC from any Authority or under any other law in force in respect of property offered or any other dues i.e., outstanding water/electric dues, property tax, Municipal Panchayat taxes or other charges if any.
- The successful bidder shall bear all expenses including pending dues of any Development Authority if any/taxes/utility bills etc. to Municipal Corporation or any other authority/agency and fees payable for stamp duty/registration fee etc. for registration of the "Sale Certificate".
- The Authorised Officer reserves the absolute right and discretion to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice.
- Bids once made shall not be cancelled or withdrawn.
- To the best of its knowledge and information, the Bank is not aware of any encumbrances on the property to be sold except of Bank. Interested parties should make their own assessment of the property to their satisfaction. Bank does not in any way guarantee or makes any representation about the fitness/title of the aforesaid property. For any other information, the Authorised Officer shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect to the aforesaid property. The notice is hereby given to the Borrower (s) / Mortgagor(s) / Guarantor(s), to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.
- The immovable property will be sold to the highest bidder. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.
- Bank is not responsible for any liabilities upon the property which is not in the knowledge of the Bank.
- The Borrower (s) / Mortgagor(s) / Guarantor(s) are hereby given **STATUTORY 15 DAYS NOTICE UNDER RULE 8(6) READ WITH 9(1) OF THE SARFAESI ACT**, published in Hindi & English Edition in Newspaper, to discharge the liability in full and pay the dues as mentioned above along with up-to-date interest and expenses within Fifteen days from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case, the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/guarantors/mortgagors pay the amount due to Bank, in full before the date of sale, auction is liable to be stopped. However, in such cases, Further interest will be charged as applicable, as per the Loan documents on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.
- The decision of the authorized officer is final binding and un-questionable. All bidders who submitted the bid shall be deemed to have read and understood the terms and condition of auction sale and be bound by them.
- For details, help, procedure and bidding prospective bidders may contact. **Mr. Anmol, Contact No.9760933585**

- Please note that the secured creditor, the Bank is going to issue sale notice to all the Borrower/Co-Borrowers/Guarantors/Mortgagors by POST by their addresses. In case, the same is not received by any of the parties, then this publication of sale notice may be treated as substituted mode of service.
- The Borrower/Co-Borrowers/Guarantors/Mortgagors are also hereby informed that he/they must take delivery of their household effects, lying inside the above premises/under the custody of the Bank, if any within 15 days of this publication, with prior permission, failing which the Bank shall have no liability/responsibility to the same and will dispose of at the Borrower/Co-Borrowers/Guarantors/Mortgagors risk and adjust the sale proceed towards dues.
- If the Auction fails due to any reasons whatsoever, the Company would at liberty to sell the above mortgaged properties through private treaty as per provisions mandated under SARFAESI Act, 2002.

Date: 19-07-2025 Place: Noida **Authorised Officer, Shivalik Small Finance Bank Ltd.**

CONTINENTAL SECURITIES LIMITED
 REGD OFFICE: FLAT NO. 301, METRO PLAZA, PARIVAHAN MARG, JAIPUR, RAJASTHAN- 302001
 CIN: L67120RJ1990PLC005371, Email: continentalsecuritieslimited@gmail.com
 Website: www.continentalsecuritiesltd.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30, 2025

The board of directors of continental securities limited (the company) at its meeting held on July 19, 2025, approved the un-audited financial results of the company, for the quarter ended June 30, 2025.

The results, along with the Auditor's Limited Review Report have been posted on the company's website at <https://www.continentalsecuritiesltd.com/quarterly-financial> and can be accessed by the Scanning the QR code.



By order of the Board
 For continental securities limited
 Sd/-
 Rajesh Khuteta

